

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO.77/2019

In the matter of:

Joe Verghese Ors Appellant

Vs

OMEGA Hospitals Pvt Ltd & Ors Respondent

Mr. Naveen R Nath, Advocate for Appellant.

Mr. Amit Pai, Advocate for R1 to 4,6,7.

Mr. Abir Phukan, Mr. Krishnan Venugopal and Ms Vaishali Goyal, Advocates for R5

Mr. PP Hegde, Advocate for Respondent.

With

COMPANY APPEAL (AT) NO.105/2019

In the matter of:

P. Mahabala Rai Appellant

Vs

OMEGA Hospitals Pvt Ltd & Ors Respondent

Mr. Aayush Chaudhary, Advocate for Appellant.

Mr. Amit Pai, Advocate for R1 to 4,6,7.

Mr. Abir Phukan, Mr. Krishnan Venugopal and Ms Vaishali Goyal, Advocates for R5

Mr. PP Hegde, Advocate for Respondent.

ORDER

15.09.2020- Heard learned counsel for the appellant in Company Appeal (AT)

No.77/2019 in part.

Learned counsel for the appellant in Company Appeal (AT) No.77/2019 submits that he intends to file an application for appointment of Forensic

Auditor. He is permitted to file the same within a week. He will serve the advance copy of the same to the opposite parties. The other parties may file the reply of the application before the next date of hearing with a copy to appellant.

Heard learned counsel for the appellant in Company Appeal (AT) No.105/2019 on IA No.1465/2019, an application for condonation of delay in filing the appeal. There is a delay of 31 days in filing the appeal. We thought it proper to condone the delay. Hence the application is allowed. Delay in filing the appeal is hereby condoned.

Let the appeals be listed as 'Part Heard' on **29th September, 2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn